

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**CP No.374/2018 in  
OA No.1100/2018**

This the 17th day of August, 2018

**Hon'ble Mr. V.Ajay Kumar, Member (J)  
Hon'ble Ms Nita Chowdhury, Member (A)**

Arvind Bhardwaj  
S/o Sh. Mahendra Kumar  
R/o. 791, Adarsh Colony, Kishan Garh Bass,  
Alwar, Rajasthan-301405  
Mobile No.9971366605  
Post-'Allopathic Pharmacist' Group-B. .... Petitioner

(By Advocate: Mr. Aditya Aggarwal)

**Versus**

Sh. Madhup Vyas  
The Commissioner (North)  
North Delhi Municipal Corporation  
4<sup>th</sup> Floor, Dr. Shama Prasad Marg  
Civic Centre, New Delhi. .... Respondent

(By Advocate: Mr. R.K. Jain)

**ORDER (ORAL)**

**Hon'ble Mr. V.Ajay Kumar, Member (J)**

When this CP is taken up for hearing, learned counsel for the respondent produced an order dated 04.07.2018 which was passed in pursuance of the directions of this Tribunal in OA No. 1100/2018.

2. In the circumstances and in view of the substantial compliance of the order of this Tribunal, the CP is closed. Notice is discharged. However,

applicant is at liberty to question the order now passed by the respondent, if he is still aggrieved, in accordance with law. No costs.

**(Nita Chowdhury)**  
**Member (A)**

**(V. Ajay Kumar)**  
**Member (J)**

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